NOTIFICATION

The following Ordinance promulgated by the Governor on 30th day of November, 2020 is hereby published for general information:-

SIKKIM MUNICIPALITIES (AMENDMENT) ORDINANCE, 2020
(ORDINANCE NO. 04 OF 2020)

further to amend the Sikkim Municipalities Act, 2007 (Act No. 5 of 2007).

WHEREAS, it has been considered expedient to amend the Sikkim Municipalities Act, 2007 (No. 5 of 2007), inter alia, to increase the maximum number of wards from 17 (seventeen) to 19 (nineteen) in Municipal Corporation;

And whereas, the Legislative Assembly of Sikkim is not in session and the Governor is satisfied that the circumstances exists which renders it necessary for him to take immediate necessary action;

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Sikkim is hereby pleased to promulgate the following Ordinance, namely:-

1. (1) This Ordinance may be called the Sikkim Municipalities (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. In the Sikkim Municipalities Act, 2007 (hereinafter referred to as the “said Act”), in clause (a) of section 8, for the word “seventeen” the word “nineteen” shall be substituted.
3. In the said Act, in section 13, in the existing Table, against Municipal Corporation, under the column “Maximum Number", for the figure “17", the figure “19” shall be substituted.

Date: 30th November, 2020

GANGA PRASAD
GOVERNOR OF SIKKIM

JAGAT B. RAI (SSJS)
L-R-CUM-SECRETARY
LAW DEPARTMENT

S.G.P.G. 418/ Com. 2/Gazette /100 Nos./Dt: 30.11.2020